

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 258/MP/2022

Subject	:	Petition seeking 'in principle' approval for inclusion of Additional Capitalization Expenditure for replacement of equipment at Vindhyachal Sub-station under Section 25(2) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for 400 kV S/C Singrauli-Vindhyachal Transmission Link alongwith (2x250 MW) HVDC Back to Back at Vindhyachal between NR and WR for tariff block 2019-24 and beyond.
Date of Hearing	:	3.8.2023
Coram	:	Shri Jishnu Barua, Chairperson Shri I. S. Jha, Member Shri Arun Goyal, Member Shri P. K. Singh, Member
Petitioner	:	Power Grid Corporation of India Limited (PGCIL)
Respondents	:	Uttar Pradesh Power Corporation Limited (UPPCL) & 14 Others
Parties Present	:	Shri Pallav Mongia, Advocate, PGCIL Shri Anup Jain, Advocate, MSEDCL Shri Vyom Chaturvedi, Advocate, MSEDCL Shri Nitish Kumar, PGCIL Shri B.B. Rath, PGCIL

Record of Proceedings

The learned counsel for the Petitioner submitted that, as per the directions of the Commission in Record of Proceedings dated 16.5.2023, all the Western Region beneficiaries have been impleaded as the Respondents in the matter, and have been mapped in the Commission's e-filing portal, and have also filed the revised "Memo of Parties".

2. The learned counsel for Maharashtra State Electricity Distribution Company Limited sought time to file a reply to the petition.

3. After hearing the learned counsel for the parties, the Commission directed the



Respondent to file their reply by 28.8.2023 and the Petitioner to file the rejoinder, if any, by 4.9.2023.

4. The Commission further directed the Parties to strictly comply with the above directions within the specified timeline and observed that no extension of time shall be granted.

5. Subject to the above, the Commission reserved its order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

